

Central Administrative Tribunal
Jaipur Bench, Jaipur

O.A. No. 538/2018

Date of decision: 15.04.2019

Hon'ble Mr. Suresh Kumar Monga, Member (J)
Hon'ble Mr. A. Mukhopadhyaya, Member (A)

1. Prem Raj Jogpal S/o Shri Laxman Ram, aged about 32 years, resident of F-2, 20, Diamond Colony, Siddharth Nagar, Behind Hotel Lalit, Jaipur -302017.
(Presently working as Inspector at Jaipur under Customs Commissionerate, Jodhpur, Hqrs at NCRB, Statue Circle, Jaipur).
2. Varun Tanwar S/o Shri Sita Ram Tanwar, aged about 37 years, resident of Mandi Khatikan, Char Darwaja Bahar, Tallai Ka Mohalla, Jaipur -302002.
(Presently working as Inspector at Customs Commissionerate, Jodhpur, Hqrs at NCRB, Statue Circle, Jaipur).
...Applicants.
(By Advocate: Shri Ashish Kumar for Shri Chandra Shekhar)

Versus

1. The Central Board of Indirect Taxes and Customs, through Chairman, North Block, New Delhi-110001.
2. The Chief Commissioner, CGST & Central Excise, Jaipur Zone, N.C.R. Building, Statue Circle, C-Scheme, Jaipur-302005.
3. Ms. Vandana Maurya working as Superintendent, CGST and Central Excise Division-B, VKI Area, Jaipur Pin-302013.
4. Sh. Rajkumar Pannu, working as Superintendent, Customs Range, Churu, Distt. Churu (Raj.) Pin-331001.
...Respondents.

(By Advocate: Shri Lalit Mohan Bhardwaj for R-1 and R-2)

ORDER (ORAL)

Per: Suresh Kumar Monga, Member (J):

Reply filed on behalf of respondents No.1 and 2 in the court is ordered to be taken on record. Nobody has chosen to appear on behalf of respondents No.3 and 4 despite service.

(2)

2. Shri Ashish Kumar appearing as proxy for Shri Chandra Shekhar, learned counsel for the applicants stated that during pendency of the present Original Application, Superintendent of Central Excise Recruitment Rules, 1986 have been amended vide Notification dated 13.12.2018 issued by the Ministry of Finance and in view of the amended provisions of the Rules, the applicants shall file a representation seeking promotion to the post of Superintendent from the date when their juniors were promoted.

3. If such a representation is filed by the applicants within two weeks from today, the same shall be considered by the respondents and a reasoned and speaking order shall be passed in accordance with law within a period of two months thereafter. A further direction is issued that before taking any decision over the applicants' said representation, they shall also be afforded an opportunity of hearing.

4. The OA is disposed of in the above terms. No order as to costs.

(A.Mukhopadhyaya)
Member (A)

(Suresh Kumar Monga)
Member (J)

/kdr/